
(2022) 02 SEBI CK 0058

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 332, 335, 338 Of 2019, 166, 167, 168, 369 Of 2021,
Miscellaneous Application No. 178 Of 2021

Ravi Narain And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 15-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0058

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Rashid Boatwalla, Aditya Vyas, Manish Chhangani, Ravishekhar Pandey, Samreen Fatima

Judgement

1. Request for adjournment has been made on behalf of NSE in the connected matters. Matter is accordingly adjourned. List on 18th April, 2022.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.